

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal no. 171 of 2012

Dated : 3rd April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Tata Power Delhi Distribution Co. Ltd. Appellant (s)
Versus
Delhi Electricity Regulatory Commission ...Respondent (s)

Counsel for the Appellant(s): Mr. Avijeet Kr. Lala
Mr. Sakya Singha Chaudhuri

Counsel for Respondent (s): Mr. Pradeep Misra with
Mr. Daleep Kr. Dhyani &
Mr. Manoj Kr. Sharma for R-1

ORDER

The Learned Counsel for the Appellant seeks some time to file rejoinder. Accordingly, he is permitted to file rejoinder on or before 01.05.2013 after serving copy on the other side.

Post the matter for hearing on **13.05.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/vt